

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 303
(IB)-1088(PB)/2020
IA- 1707/2024, IA- 1708/2024

IN THE MATTER OF:
Axis Bank Ltd.

... **Applicant/Petitioner**

Versus

JMT Auto Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Udita Singh

For the Respondent : Adv. Ayush J Rajani

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1707/2024, IA-1708/2024: Issue notice to the Respondent returnable on 27.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 27.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)